

का वर्ष 1983-85 के दौरान निरीक्षण किया गया। तथापि, सागर (मध्य प्रदेश) और बेल्लौर (तमिलनाडु) में बाल कल्याण केन्द्रों के बारे में निरीक्षण रिपोर्ट की प्रतीक्षा की जा रही है।

(ख) जी, नहीं। मंत्रालय द्वारा निर्धारित मानदंडों के अनुसार, स्वच्छिक संगठनों के लेखों, जिन्हें सहायता अनुदान दिए जाते हैं, की चार्टर्ड एकाउन्टेट द्वारा लेखा-परीक्षा करना आवश्यक है और लेखों का वार्षिक विवरण भेजना पड़ता है। बाद के वर्षों के लिए अनुदान तभी दिए जाते हैं जब चार्टर्ड एकाउन्टेट द्वारा लेखा परीक्षा किए गए लेखों का विवरण प्राप्त हो जाए।

(ग) जी, नहीं। तथापि, बाल कल्याण केन्द्र तीन गल्ली, दामोह (मध्य प्रदेश) के संबंध में निरीक्षण रिपोर्ट से यह पता चला है कि उपस्थिति कम है, जलपान सामग्री की उपलब्धि और उनके वितरण का उचित रिकार्ड नहीं रखा जाता है, जगह अपर्याप्त है और एक कार्यकलाप से दूसरे कार्यकलाप में लापरवाही से परिवर्तन किया गया है। बाल कल्याण के पांच केन्द्रों में से तीन केन्द्रों में मनोरंजन की पर्याप्त सुविधाएं नहीं हैं।

Trade development with European Community Countries

238. SHRI RAMCHANDRA BHARA-DWAJ: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Commissioner of European Economic Community, Mr. Cheysson visited New Delhi in connection with the development of trade between India and the European Community countries; and

(b) if so, what are the details of the discussions held and what is the outcome thereof?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) The discussions formed a part of bilateral exchange of views on matters of mutual interest, especially in relation to Indo-EEC trade, better access in the EEC for Indian commodities, cooperation in the field of industry, and dissemination of information among entrepreneurs.

Shriram Bhartiya Kala Kendra

239. DR. H. P. SHARMA:

SHRIMATI MAIMOONA
SULTAN:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a dispute regarding the non-payment, irregular payments and inadequacy of wages payable to artistes of the Shriram Bhartiya Kala Kendra has been persisting for years together;

(b) whether it is also a fact that these artists had gone on strike during the Pooja days last year; if so, what were their demands and on what terms the strike was withdrawn;

(c) what is the quantum of Central aid/grants given to the said Kendra during the last three years; and

(d) what steps Government have taken to ensure fixation of adequate wages and regular payments thereof and for laying down their conditions of service and proper scales of pay?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) As reported by the Delhi Administration the General Secretary, Shriram Bhartiya Kala Kendra Employees' Association submitted charter of demands on 14-9-1984 regarding increase in wages; payment of overtime; introduction of dearness allowance; encashment of leave; holidays as per Government list; and introduction of bye-laws governing service conditions. They also submitted a representation on 13-11-1984 regarding Provident Fund, Gratuity, D.A., Pension Medical benefit, inadequate payment of wages and overtime allowance.

(b) The artistes of Shriram Bhartiya Kala Kendra had gone on strike w.e.f. 3-10-1984 regarding their demands as mentioned against (a) above. At the intervention of the Labour Department of Delhi Administration the strike was withdrawn w.e.f. 21-2-1985 as the demands regarding increase in wages, introduction of D.A., regularisation of services, issue of appointment letters, wages for strike period and also the termination of services of two employees were referred to the Industrial Tribunal for adjudication.

(c) The following aid/grants were given by Government of India during the last three years.

1982-83	1983-84	1984-85
(Rs.)	(Rs.)	(Rs.)
1,62,000	1,80,000	1,80,000
12,000	12,000	12,000
10,000	10,000	10,000
25,000	25,000	18,500
..	..	20,000
2,09,000	2,27,000	2,40,500

(d) On receipt of information about the dispute both the parties were called for discussions by the Conciliation Officer, Joint Labour Commissioner and Labour Commissioner, Delhi Administration to settle the demands on a number of occasions. Since the demands could not be settled mutually, the same were referred to the Industrial Tribunal for adjudication. As regards regular payment of wages, the Labour Inspector was directed to visit the establishment regularly so that the wages are paid in time by the management.

240. [Transferred to the 25th November, 1985].

Employment Exchanges

241. DR. MOHD. HASHIM KIDWAI: Will the Minister of LABOUR be pleased to state:

(a) what is the total number of Employment Exchanges in the country at present;

(b) what is the total number of unemployed persons who have registered themselves at these Exchanges as at present; and

(c) what is the total number of persons who got employment during the last three years through the Employment Exchanges?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJALIAH): (a) Total number of employment exchanges at the end of August, 1985 were 800 including 80 University Employment Information and Guidance Bureaux.

(b) Total number of job-seekers on the live registers of the employment exchanges at the end of August, 1985 was 253.7 lakhs.

(c) The total number of job seekers placed in Employment through employment exchanges during 1982, 1983 and 1984 was 1366.6 thousands.

Amendments in Labour Laws

242. SHRIMATI MONIKA DAS: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to bring about amendments in the labour laws; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJALIAH): (a) and (b) Labour laws